

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3006
ANSWERED ON:16.03.2015
SAFETY AUDIT OF GAS INSTALLATIONS .
Hansdak Shri Vijay Kumar

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether safety audit of the vital oil and gas installations/ pipelines are being conducted at regular intervals;
- (b) if so, the details of the audit conducted and expenditure incurred along with reviews of Piping and Instruments Diagram carried out during the last three years and the current year, installation-wise;
- (c) whether the Government has noticed serious lapses/ shortcomings in such oil and gas installations during the audits and if so, the remedial measures taken by the Government to fix the responsibility of the concerned officials and actions taken thereon;
- (d) the concrete steps taken by the Government to implement the recommendations of M.B. Lai Committee report.
- (e) whether the companies are faced with some difficulties in respect of procurement of various items and equipment required for implementation of safety standards; and
- (f) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Oil Industry Safety Directorate (OISD), a technical Directorate under the Ministry of Petroleum and Natural Gas, conducts safety audits of the vital oil & gas installations/pipelines at regular intervals.
- (b) The number of safety audits carried out by OISD during last 3 years and the current year i.e. 2014-15 (upto Feb. 15) are given as under:

Installations 2011-12 2012-13 2013-14 2014-15
(up to Feb`15)

Refineries& Gas	31	23	41	33
Processing Plants				
Marketing	48	79	100	80
Installations				
Cross country Pipeline	4798	2943	4600	6422
Installations (Kms)				
Exploration & Production	71	68	78	71
Installations				

Note: The number of safety audits includes the Pre-commissioning safety audits of the Oil & Gas Installations.

OTSD does not levy any fee/charge for carrying out such audits and incidental expenditure like travel expenses are borne by the companies where audit is undertaken. Review of piping and Instruments diagram is one of the critical activities of all audits carried out by OISD.

- (c) Some of the shortcomings noticed during audit of oil installations are as under:

Non conformity in facility Layout vis-a-vis extant OISD Standards.

Deviation in operation from prescribed procedures in line with relevant OISD Guidelines/recommended practices.

Deficiencies in Fire Fighting System Vs OISD Norms.

Non-compliance with Statutory Guidelines as regards gas flaring, marinating safety devices etc.

Deficiency in standard of construction, inspection and preventive maintenance.

The Shortcomings noticed during audits and the measures for improvement of safety are communicated to the concerned organizations by OISD for rectification of the same. These are implemented by industry in a time bound manner. Ministry and OISD monitors the implementation of these measures.

Government has issued directive to all Public Sector Oil Companies in July, 2014, indicating that in cases of any breach in safety systems and practices leading to incidents the respective functional Directors of the companies concerned will be held accountable. Regional Heads (GMs/EDs) would be held responsible for any violation of any of the laid down engineering operations and maintenance practices including non-compliance with statutory requirements and audit findings.

(d) Out of 118 recommendation of M.B. Lai Committee, 111 recommendations have been implemented by Oil Public Sector Undertakings (PSUs).

(e) and (f) OISD has reported that during the initial stages of implementation, there were some difficulties faced by the Oil PSUs like limited experience available in the context of performance specification, lack of vendor capability in meeting pre-qualification criteria etc. Rigorous follow up by Ministry has resulted in enhanced pace of implementation.